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(2002) 06 MAD CK 0218

Madras High Court

Case No: Criminal Appeal No. 149 of 1996 and Criminal R.C. No"s. 155 and 156 of 1996

M/s. Searle India Limited, 21

Damodaradas Sukhadvala Marg,

Bombay-400 001 and Dr. K.K.

Maheswari

Vs

The State by the Drug Inspector,

Park Range-II Range

RESPONDENT

APPELLANT

Date of Decision: June 7, 2002 **Citation:** (2002) 2 LW(Cri) 730

Hon'ble Judges: A. Packiaraj, J

Bench: Single Bench

Advocate: S. Anbumani for M/s. V. Vibhishanan C.A. No. 149 of 1996 and Mr. Perumbulavil Radhakrishnan, for the Appellant; I. Subramaniam, Public Prosecutor for Respondent, for

the Respondent

Final Decision: Dismissed

Judgement

A. Packiaraj, J.

The accused 1 and 2, M/s. Searle India Limited Dr. K.K. Maheswari, have preferred the appeal, while the accused 3 to 7 have preferred revisions out of the same judgment rendered by the Special Judge (Essential Commodities Act, Madras, in STC No.2 of 1987).

- 2. When the matter was about to be heard, it came to light that the accused 3 to 7 have preferred revisions instead of appeal. The counsel for the accused 3 to 7 pleaded that due to inadvertence, it has been done so and requested that as the accused 1 and 2 have preferred an appeal against conviction, the revisions also should be heard alongwith them and they may be treated as appeals.
- 3. Considering the fact that question of law is involved in the matter and the matter having been admitted by the High court, as early as 1996, and in the interest of

justice, I am inclined to entertain them and hear them along with C.A. No. 149 of 1996.

- 4. The accused were charged for violation of Para-20 of The Drugs (Price Control) Order 1979, punishable u/s 7(l)(a)(ii) of the Essential Commodities Act read with Section 3(2)(c) of the said Act. In effect the offending part is only Paragraph 20 of The Drugs (Price Control) Order 1979 and the other sections relate only to the Penal Clause.
- 5. The prosecution case need not be stated in detail mainly because, as far as the facts are concerned the accused have admitted the same.
- a) A complaint had been filed by the Drugs Inspector, Park Town II Range, Office of the Assistant State Drugs Controller Zone-1, against all the accused of whom the first accused is the manufacturing firm of the Drug Heloperidol Tablet;

the second accused is the production manager of M/s. Searle India Limited Bombay;

the third accused is the firm by name Mahaveer Pharma Agencies, who had purchased sold and stocked the drug Haloperidol Tablets manufactured by A-1 Company;

the fourth accused is the partner by name Padamchand Chordia representing the accused firm namely Mahaveer Pharma Agencies;

the fifth accused is the firm by name Sri Mahaveer Pharma Distributors who purchased, sold and stocked Haloperidol Tablet;

the sixth accused is the partner by name Padam Chand Chordia of M/s. Mahaver Pharma Distributors (A-5) who purchased, sold and stocked the drug Haloperidol and

the seventh accused Raghavan is the Proprietor of the firm M/s. Sripathy Distributors Madras, who purchased and sold Haloperidol Tablet.

b) The then Drugs Inspector on 29.11.1985, inspected Sri Mahaveer Pharma Agencies namely A-3 firm and found 68 bottles containing 100 Tablets each of Haloperidol, 5 mg Tables, B.P. Lot 060, which was Manufactured in March 1985 by Searle India Limited, Bombay (A1) and found that the bottles do not contain the label indicating the maximum retail price of the Drug as contemplated under the Drugs Control Order. Order 1979. The said bottles were frozen on 29.11.1985 and at the same time, he also found that there were no purchase details for the purchase of the said bottles. Acknowledging the same, A-4 submitted a letter (Ex.P1) stating that the labels do not indicate the maximum retail price and that they agreed to furnish the purchase and sale details of Haloperidol 5 mg Tablets. On 2.12.1985, the Drugs Inspector drew samples from the bottles under Form No. 17, marked as Ex.P-3, attested by P.W.3. Based on the above, show cause notices were sent to the respective firms and on the replies from the accused and the reports from the

analyst, he has filed the complaint as aforesaid.

- c) To establish the above, the prosecution had examined 4 witnesses on its side and marked Ex.P-1 to Ex.P-25.
- 6. The prosecution through P.W.I, the Drug Inspector at the relevant time, has stated about the status of the accused, which is not disputed and consequently, I may not go deep into it. The evidence of P. W. 1 is that he visited the premises of A-3 on 29.11.1985 and found 68 bottles of Haloperidol 5 mg Tablet containing about 100 Tablets each, without the label which indicates the maximum retail price. With regard to the same, a letter was given by A-4, the partner of A-3 firm, marked as Ex.P-1, admitting the fact that Maximum Retail Price column has not been furnished on the label of the bottle and the details regarding the purchase of the bottles will be furnished. Hence P.W. 1 had frozen the articles and had given Ex.P-2, giving out the details about the consignment. In continuation of his inspection made on 29.11.1985, he again inspected the premises of A-3 firm again on 2.12.1985 at about 9.30 a.m. and after observing all the formalities, seized the samples of Haloperidol Tablet under Ex.P-3, attested by P.W.3. Ex.P-4 is the list, detailing about the prices of 4 bottles of Haloperidol obtained from A-3 firm. M.O.1 series (68 bottles of Haloperidol) have been recovered under mahazar Ex.P-5, attested by P.W.4. The Delivery Chalan/Invoice for the goods delivered from A-1 firm to A-3 firm containing the product name Haloperidol, was recovered under Ex.P-6. The recovered articles were sent to the Court with the requisition under Ex.P-7 to keep them in safe custody. He also made arrangements to send the M.O.2 Series (2 bottles of Haloperidol Tablet) for analysis through Form No. 18, marked as Ex.P-8. Show cause notices were sent to A-1 and A-3 firm under Ex.P-9 and Ex.P-10 respectively. A-4 on behalf of A-3 has sent a letter dated 3.12.1985 about the purchase details with regard to 30 bottles of Haloperidol Tablet, marked as Ex.P-11. Apart from the above, A-4 on behalf of A-3 has also sent a reply to the show cause notice, marked as Ex.P-12, wherein A-4 had stated that they expressed their regrets and that by mistake they have not noticed the label of the drug, which does not show the maximum retail price and requested P.W.I to kindly condone the mistake and oblige. Thereafter, P.W.I having come to know mat A-5 firm was also involved in the purchase and sale of Haloperidol, issued a show cause notice under Ex.P-13 dated 10.1.1986 and A-5 sent a reply of which Ex.P-15 is the verbatum copy of Ex.P-12, admitting that they had not noticed the absence of maximum retail price in the bottle and requested him to condone the mistake and oblige. He had also come to know by virtue of Ex.P-15 that 15 bottles have been sold to A-7 and on the basis of Ex.P-16, the copy of the bill, show cause notice was issued to A-7, marked as Ex.P-17. Ex.P-18 is the reply sent by A-7 and in addition to his notice, had also supplied the bills, on the basis of which he had purchased Haloperidol from A-3. After receiving the replies from the respective accused and after obtaining the sanction, P.W. 1 had filed the complaint.

- 7. It is an undisputed fact that the recoveries have been made at the respective firms and hence it may not be necessary for me to dwell upon the issue. However, the specific case of the accused is that Haloperidol is available in its generic sense and when it is sealed, packed and distributed in the brand name, it is named as Serenas Tablets. In other words, according to the accused, it is not the case of the prosecution that the tablet was either misbranded or does not confirm with the quality prescribed, but the only infringement is that the maximum retail price has not been printed on the bottle. They would further claim that the Drug has been marketed and sold in the generic name Haloperidol, exclusively for hospital supplies and the cost of it has been printed in the price list. The same product is marked as Serenas by its brand name for retailers in strips of 10 in Aluminium foil. Hence in short their claim is that the bottle need not contain the maximum retail price, if the Tablets in generic form namely as Haloperidol has been supplied to hospitals and only in the case of the Drug being sold in the trade name Serenas, the maximum retail price should be mentioned. This appears to be the substratum of the argument of the learned counsel appearing for all the accused.
- 8. In order to substantiate the above through the Control Order, the learned counsel for the accused drew my attention to the answers given by P.W.I in cross examination, wherein according to Pharmacopea, Haloperidol is the generic name and the Trade Name is Serenas. Ex.P-21-A is the price list in which the price of Serenas 5 mg has been marked. The price relates to 10 tablets and the price of which is Rs. 21.14 ps.
- 9. The learned counsel for the accused has further stated that if the consignment is only for the hospital use, the price would not be shown on the consignment. However, there is no positive evidence to the same, nor has any suggestion been put to the witness. All that has been done on behalf of the accused is that the witness have been confronted with the reply to the show cause notice, wherein they have stated as above. It is important to note that it is not admitted by the Drugs Inspector that if a drug is supplied to a hospital the consignment need not contain the maximum retail price. Therefore, though the accused in their replies on earlier occasions as shown earlier has admitted the fact that these consignments do not contain the maximum retail price and they had requested the Drug's Inspector to condone the mistake would in the first instance, make it appear that they know fully well the implications of Para-20 that it must contain the maximum retail price and the consignment which has been frozen by the Drug Inspector in the present case does not contain and consequently, wanted the mistake to be condoned. However, in view of the fact that the counsel were emphatic in their arguments that merely because the accused had accepted their guilt or their mistake would not by itself establish the ingredients of the offence. The initial burden is on the prosecution to establish that an offence has been actually committed and it is only then the answers of the accused has to be taken into consideration.

- 10. True the prosecution should stand on its own legs. I do not venture to go into the evidentiary value of their replies, considering the fact that a question of law is involved in the present case, I am constrained to ignore the replies given by the accused, in view of the fact that they had stated that they were forced to give such replies on the assurance that no action would be taken.
- 11. At the risk of repetition, I once again formulate the proposition framed by the learned counsel appearing on behalf of the accused that a manufacturer need not print the maximum retail price in case a consignment relates to hospital purpose, but it is only necessary when it is offered for sale in retail. To answer the above, relevant provision has to be considered.
- 12. Before dealing with the provision, it will not be out of place for me to state that when a specific plea has been taken by the accused that in so far as the consignment sent to the hospitals are concerned, it is not necessary for the manufacturer, or the wholesaler to incorporate the maximum retail price, it is duty of the accused to establish the same. Such establishment can either be made by way of letting evidence, or by eliciting answers from the prosecution witnesses. However, in the present case, the accused has not done either of these things, nor is there any suggestion to such an effect. All that has been done by the accused, is that the witnesses have been confronted with the averments mentioned in a letter addressed by the accused to the department on an earlier occasion and the witness namely P.W.I has stated that the letter contains such averments. No where does the witness admits the averments to be true. Hence the counsel for the accused solely rests his arguments on the interpretation of the sections found in the said letter, rather than adverting to any portion of the evidence.
- 13. Paragraph 20 of the Drug Control Order (hereinafter shall be referred to as "the order") reads as follows:
- 20 Retail price to be displayed on label of container:

Every manufacturer, importer or distributor of a formulation intended for sale shall display in indelible print mark on the label of the container of the formulation or the minimum pack thereof offered for retail sale, the maximum retail price of that formulation with the words "retail price not to exceed" " preceding it, and "local taxes extra" succeeding it.

14. Upon reading the above provision, the learned counsel would persuade this Court to mean that the manufacturer, importer or distributor shall fix the maximum retail price only when it is offered for retail sale. They would emphasize that this paragraph would apply only to cases where the formulation is offered for retail sale and that the words offered for retail sale should be read as disjunctive from the rest of the language and this is in contra junction to the goods being offered in a bulk to the hospital, or to a distributor for stocking purposes etc.

15. No doubt on a first glance, the above proposition appears to be attractive. But on going through the above stated paragraph, I see that the emphasis is not on the fact on the retail price being shown only when it is offered for retail sale but if the formulation is for sale itself, whether it be to a wholesaler or retailer. I am forced to come to this conclusion mainly on two grounds. The first being on an analytical approach namely when the paragraph reads mat every manufacturer, importer or distributor of a formulation intended for sale shall display in indelible etc., would go to show mat this paragraph relates not only to the manufacturer, but also to a importer or distributor. Now if a manufacturer has to sell the same to another wholesaler or who in turn sells it to the hospital or sells it in a generic form, the manufacturer will not be aware as to what the third person, namely the stockiest or the wholesaler or the distributor does it. Hence when the manufacturer is expected to fix the retail sale price, it means that whether or not it is for a hospital purpose or for any other person, it should contain the maximum retail price. If it had been the intention of the parliament or the law makers that the retail price shall be mentioned only when the said formulation is sold for retailers alone, then there is no reason as to why they should include the manufacturer, importer or distributor in this paragraph.

16. Secondly the paragraph classifies as to when and what circumstances, the formulation should contain the maximum retail price. Therefore, what is incumbent is that it must be meant for sale. May be if the same is for donation, it need not contain the Maximum retail price. This is only an example and not exhaustive. But however, when the manufacturer has sent it from his premises as a sale, it must necessarily contain the maximum retail price. Therefore, the language in Paragraph 20 is in my opinion not ambiguous and on a plain reading, it means mat a manufacturer when he has intended his commodity to be sold, should necessarily print the maximum retail price or the other on the consignment, the moment when it has been dispatched from his end as a sale.

17. In addition to the above said argument the learned counsel argued that maximum retail prices are prescribed for only some products and not in cases of tablets including Haloperidol in view of paragraph-10 of the said order. Paragraph 10 reads as follows:

10. Calculation of retail price of formulations:

The retail price of a formulation shall be calculated in accordance with the following formula, namely:

$$R.P = (M.C + CC + P.M. + P.C) X [1 + MU] + ED 100$$

Where-

"R.P" means retail price.

"MC" means material cost and includes the cost of drugs and other pharmaceutical aids used, including averages, if any, and process loss thereon in accordance with such norms as may be specified by the Government from time to time by notification in the official Gazette in this behalf.

"CC" means conversion cost worked out in accordance with such norms as may be specified by the Government from time to time by notification in the official Gazette in this behalf.

"P.M." means the cost of packing material including process loss there on worked out in accordance with such norms as may be specified by the Government from time to time by notification in the official Gazette in this behalf.

"P.C" means packing charges worked out in accordance with such norms as may be specified by the Government from time to time by notification in the official Gazette in this behalf.

"M.U" means mark-up referred to in paragraph 11.

"E.D" means excise duty:

But this calculation mentioned above applies only to the formulations mentioned in category 1, 2 and 3 of the III Schedule and not in respect of others and according to the counsel, Haloperidol does not come under any of these categories namely Category 1, 2 and 3 of the III Schedule of the order and consequently, the maximum retail price need not be printed.

- 18. In continuation of their submissions, the learned counsel have referred to Paragraph 18 of the Order, which reads as follows:
- 18. Certain provisions of this Order to apply to formulations not included in Category I, Category II or Category III of the Third Schedule.

The provision of this Order, other than those contained in paragraphs 10 to 14 (both inclusive) shall apply to any formulation not specified in Category I, Category III or Category III of the Third Schedule

- 19. On going through the provisions, I do agree that Paragraph 18 segregates Haloperidol and paragraph 10 does not apply to the Haloperidol. In other words the calculation contemplated or calculated under paragraph 10 does not apply to Haloperidol which does not come under any of the Category 1, 2 and 3 of the HI Schedule.
- 20. The learned Public Prosecutor Mr. I. Subramaniam with his usual fairness conceded that Haloperidol does not come under this category. But his contention is that Haloperidol is an ethical drug falling under Schedule H of the Drugs and Cosmetics Rules. This part of it has also been admitted by the counsel appearing for the accused. Hence that this drug namely Haloperidol is an Ethical drug falling u/s

Schedule H of the Drugs and Cosmetics Rules does not come under paragraph 10 or 18, but according to the learned Public Prosecutor a separate paragraph has been incorporated for such of these goods in the form of Paragraph 24, which is as follows:

- 24. Price to the wholesaler and retailer:
- (1) No manufacturer, importer or distributor shall sell a formulation to a wholesaler unless otherwise permitted under the provisions of this Order or any order made thereunder, at a price higher than:
- (a) the retail price minus 14 percent thereof, in the case of Ethical drugs, and
- (b) the retail price minus 12 percent thereof, in the case of non-ethical drugs
- (2) No manufacturer, importer, distributor or wholesaler shall sell a formulation to a retailer unless otherwise permitted under the provisions of this order or any order made thereunder, at a price higher than
- (a) the retail price minus 12 percent thereof, in the case of ethical drugs, and
- (b) the retail price minus 10 percent thereof, in the case of non-ethical drugs.

Explanation For the purposes of this paragraph-

- (i) "ethical drugs" shall include all drugs specified in Schedule C. entries Nos. 1, 2, 3, 7, 8 and 9 of Schedule C (1). Schedule E, Schedule G, Schedule H and Schedule L, appended to the Drugs and Cosmetics Rules, 1945 made under the Drugs and Cosmetics Act, 1940 (23 of 1940) and
- (ii) "non-ethical drugs" shall mean all drugs other than ethical drugs.
- (3) Notwithstanding anything contained in subparagraphs (1) and (2) the Government may, by a general or special order, fix, in public interest, the price to the wholesaler or retailer in respect of any formulation the price of which has been fixed or revised under this Order.
- 21. Therefore, the explanation in paragraph 24 of the order which contemplates the calculation of the retail price of ethical drugs of which heloparidol, admittedly, falls under the said category, makes it abundantly clear that the manufacturer has to necessarily calculate the maximum retail price of such drugs. In view of this provision, the argument advanced by the learned counsel for the accused that maximum retail price need not be mentioned for products like heloparidol, is not acceptable.
- 22. It will not be out of place for me to mention that Paragraph 24 contemplates that a manufacturer, importer or distributor shall formulate to a wholesaler, according to the retail prices which has to be calculated in the remaining part of the paragraph. In the present case, admittedly A-1 is the manufacturer, while A-3 is the wholesaler

to whom A-1 who has sold the goods and A-5 is the distributor who has received the goods from A-3 and ultimately A-7 is the purchaser. The accused had also sold some of the Haloperidol for hospital purposes. Therefore, in the circumstances of the case, it is not as if that A-l has sold all the consignment only to the hospital. No doubt the price list of the invoice shows that Serenas have also been sold on a higher price than Haloperidol and it is their own case that Serenas is in effect is Haloperidol, addressed as Serenas by trade name and has been packed in alumunium foils and sold in strips of 10 each, consequently, the price no doubt may vary and in view of that we cannot come to a conclusion that Haloperidol or the consignment that had been frozen in this case is solely meant for hospital purposes. At any rate, whether or not the consignment is sold for hospital purposes, it is the duty of the manufacturer to display in indelible print mark on the label of the container of the formulation or the minimum pack thereof offered for retail sale, the maximum retail price of that formulation with the words "retail price not to exceed" preceding it, and "local taxes extra" succeeding it.

23. In the result, I find that the prosecution has clearly established that the accused have violated Paragraph 20 of the Section and consequently found guilty by the trial Court. In the circumstances, I confirm the conviction and sentence passed by the trial Court and dismiss the appeal and the revisions.